



भारतीय प्रतिभूति और विनिमय बोर्ड
Securities and Exchange Board of India

CIRCULAR

CFD/DIL1/CIR/P/2019/0000000154

December 11, 2019

To

All Registered Merchant Bankers

Dear Sir/Madam,

Sub: Filing of Offer Documents under Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2018

1. Please refer to Circular No. CIR/CFD/DIL/5/2012 dated May 3, 2012 on the captioned subject.
2. In partial modification of the above referred circular, it has been decided that the draft offer documents in respect of issues of size upto ₹ 750 crores shall be filed with the concerned regional office of the Board under the jurisdiction of which the registered office of the issuer company falls. Merchant Bankers are accordingly advised to file the draft offer documents / offer documents with the concerned office of the Board, based on the estimated issue size as indicated below:

Sr. No.	Region in which registered office of the issuer is located	Jurisdictions covered in this region	Name and address of the office of the Board where draft offer document/offer document is required to be filed
Estimated issue size greater than ₹ 750 crores			
1.	All regions	All jurisdictions	SEBI Head Office, SEBI Bhavan, Plot No. C4-A, "G" Block, Bandra Kurla Complex, Bandra (East), Mumbai – 400051

Estimated issue size upto ₹750 crores			
1.	Northern Region	Haryana, Himachal Pradesh, Jammu and Kashmir, Punjab, Uttar Pradesh, Chandigarh, National Capital Territory of Delhi, Uttarakhand	SEBI Northern Regional Office, New Delhi
2.	Eastern Region	Assam, Bihar, Manipur, Meghalaya, Nagaland, Odisha, West Bengal, Tripura, Arunachal Pradesh, Mizoram, Jharkhand, Andaman & Nicobar Islands and Sikkim	SEBI Eastern Regional Office, Kolkata
3.	Southern Region	Andhra Pradesh, Telangana, Karnataka, Kerala, Tamil Nadu, Puducherry, Lakshadweep	SEBI Southern Regional Office, Chennai
4.	Western Region	Gujarat, Rajasthan, Madhya Pradesh, Chhattisgarh, Dadra and Nagar Haveli, Goa and Daman and Diu	SEBI Western Regional Office, Ahmedabad
		Maharashtra	SEBI Head Office, Mumbai

3. The amendments made vide this circular shall come into effect for all draft offer documents for issues which are filed with SEBI on or after the date of issuance of this circular.
4. This circular is issued in exercise of powers conferred by Section 11 read with Section 11A of the Securities and Exchange Board of India Act, 1992
5. A copy of this circular is available on SEBI website at www.sebi.gov.in under the categories “Legal Framework/Circulars”.

Yours faithfully,

Yogita Jadhav
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